

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(3) C.P.(I.B)-580/9/(MB)/2018
CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 08.10.2018

NAME OF THE PARTIES: Praj HiPurity Systems Ltd.
V/s.
Doshion Water Solution Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 OF THE INSOLVENCY AND
BANKRUPTCY CODE, 2016.

ORDER

1. The Learned Representative of Petitioner is present.
2. The present position is that in respect of the Corporate Debtor Doshion Water Solution Ltd. a Petition of Bank of Baroda under section 7 admitted vide an Order dated 31.08.2018. As a consequence, this Operational Creditor is to lodge its claim before the IRP appointed. Details as below:-
"7.11 *The Financial Creditor has proposed the name of Insolvency Professional. The IRP proposed by the Financial Creditor, **Mr. Ketul Bhai Patel** having address at **M/s. R S Patel & Co. 801, Popular House, Ashram Road, Ahmedabad, Gujarat – 380009**, having mail id: **ketul@rspatelca.com** and having Registration id as **IBBI/IPA-001/IP-P00228/2017-18/10427** is hereby appointed as Interim Resolution Professional to initiate the Insolvency Resolution Process.*"
As a consequence, this CP 580/2018 has become Redundant. Disposed of accordingly.

SD/-
M.K. SHRAWAT
ember (Judicial)

08.10.2018
HHS

